

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UN STARRED QUESTION NO.4329**  
TO BE ANSWERED ON 13.12.2019

**PROTECTION OF CHILDREN FROM SEXUAL OFFENCES (AMENDMENT) BILL, 2019**

4329. SHRI THIRUMAAVALAVAN THOL:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has held any consultation with various agencies and child right experts outside the ambit of Government before enactment of the Protection of Children from Sexual Offences (Amendment) Bill, 2019; and
- (b) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

(a) & (b) The Protection of Children from Sexual Offences (Amendment) Act, 2019 was enacted in the light of rising sexual abuse of children as reported by consecutive National Crime Records Bureau (NCRB) reports. It was circulated to all line Ministries i.e. Ministry of Home Affairs, Department of Empowerment of Persons with Disabilities, Ministry of Minority Affairs, Ministry of Tribal Affairs, Department of Health and Family Welfare, Department of School Education and Literacy, Ministry of Electronics and Information Technology, Ministry of Labour and Employment for obtaining their views/comments. Besides the Ministries, the Amendment Bill was also circulated to National Commission for Protection of Child Rights (NCPCR), National Commission for Schedule Caste and Schedule Tribes and National Commission for Women for their views/comments.

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